

ORDER DATED 17-02-2003.

Heard Mr. Ganeswar Rath, Learned Counsel appearing for the Applicant and Mr. S. B. Jena, Learned Additional Standing Counsel for the Union of India, appearing for the Respondents and perused the records.

Applicant a technical officer (T-6 grade) in the C.R.R.I, Bidiadarpur, Cuttack (under ICAR) received the financial benefits, having completed 12 years of his service, under career advancement scheme. Several of his ^{also} juniors [^] received career advancement benefits on completion of their five years of services. By raising a grievance that his juniors have reached the same scale as that of him, after a short span of employment, the Applicant has filed this Original Application U/s. 19 of the Administrative Tribunals Act, 1985.

A counter has been filed in this case by the Respondents explaining the circumstances in which career advancement benefits have been granted to the Technical officers of the CRRI/ICAR.

Applicant has pointed out no statutory or administrative infirmity in this case. He has not pointed out as to how he has been prejudicially affected by grant of career advancement benefits to his juniors at the end of five years of their employment. In the said

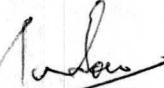
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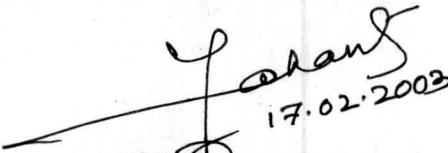
premises there appears to be really no assailable grievances in this case to be adjudicated by this Tribunal. we,therefore, find no merit in this Original Application which is accordingly dismissed by leaving the parties to bear their own costs.

While parting with this case,liberty is hereby granted to the Applicant to approach his authorities with regard to impairment in the matter of Career advance benefits,if any.

Send copies of this order to all the parties.Free copies of this order be given to learned counsel for both sides.


(B.N. SOM)

VICE-CHAIRMAN


(MANORANJAN MOHANTY)
MEMBER(JUDICIAL)

17.02.2003